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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**IA 39/2017 with TP No. 132/397-398/NCLT/AHM/2016 (New)
C.P. No. 61/397-398/CLB/MB/2016 (Old)**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.11.2017**

Name of the Company: Dr. Markand Parikh
V/s.
Vadodara Stock Exchange Ltd.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

| S.NO. | NAME (CAPITAL LETTERS) | DESIGNATION | REPRESENTATION | SIGNATURE |
|-------|------------------------|-------------|----------------|-----------|
|-------|------------------------|-------------|----------------|-----------|

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|----|---|----------|---------------------------------------|--------------|
| 1. | KIRAN SHAH | C.A. | Applicant | Kiran Shah |
| 2. | Dhruvesh C. Shah | | Resp. - 6 | D. Gohel |
| 3. | PAVAN S. GODIAWALA FOR SATYEN ISRANI | ADVOCATE | APPLICANT (ORIGINAL PETITIONER) | P. Godiawala |

ORDER

Learned PCS Mr. Kiran Shah present for Applicant. Learned Advocate Mr. Pavan Godiawala i/b SD Israni Law Chambers present for Original Petitioner. Mr. Dhruvesh Shah present for Respondent No. 6.

In view of pendency of Intervening Petition and other IAs.

List the matter on 06.12.2017.


MANORAMA KUMARI
MEMBER JUDICIAL


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 23rd day of November, 2017.